

159 of the Customs Act, 1962
 and section 38 of the Central
 Excise and Salt Act, 1944:—

(i) The Customs and Central
 Excise Duties Export Draw-
 back (General) Thirty-first
 Amendment Rules, 1967,
 published in Notification No.
 G.S.R. 760 in Gazette of
 India, dated the 27th May,
 1967.

(ii) G.S.R. 761 published in
 Gazette of India dated the
 27th May, 1967, containing
 corrigendum to G.S.R. 446
 dated the 1st April, 1967.

[Placed in Library, see No. LT-
 577/67.]

(3) A copy each of the following
 Notifications under Section 38
 of the Central Excises and
 Salt Act, 1944:—

(i) The Central Excise (Ninth
 Amendment) Rules, 1967,
 published in Notification No.
 G.S.R. 779 in Gazette of
 India dated the 25th May,
 1967.

(ii) The Central Excise (Tenth
 Amendment) Rules, 1967,
 published in Notification No.
 G.S.R. 780 in Gazette of
 India dated the 25th May,
 1967.

[Placed in Library, see No. LT-
 577/67.]

REPORT OF NATIONAL BUILDINGS CON- STRUCTION CORPORATION

Shri Raghu Ramaiah: On behalf of
 Shri Jagannath Rao, I beg to lay on
 the Table:—

(1) A copy of the Annual Report
 of the National Buildings Cor-
 poration Limited, New Delhi,
 for the year 1965-66, along
 with the Audited Accounts
 and the comments of the
 Comptroller and Auditor

General thereon, under sub-
 section (1) of section 619A
 of the Companies Act, 1956.

(2) Review by the Government
 on the working of the above
 Company.

[Placed in Library, see No. LT-
 578/67.]

REPORT OF FERTILIZER CORPORATION OF INDIA AND GOVERNMENT REVIEW THEREON

Shri Raghu Ramaiah: I beg to lay
 on the Table:—

(1) A copy of the Annual Report
 of the Fertiliser Corporation
 of India Limited, New Delhi,
 for the year 1965-66 along
 with the Audited Accounts
 and the comments of the
 Comptroller and Auditor
 General thereon, under sub-
 section (1) of section 619A of
 the Companies Act, 1956.

(2) Review by the Government
 on the working of the above
 Company.

[Placed in Library, see No. LT-
 579/67.]

14.05 hrs.

ELECTIONS TO COMMITTEES

(i) CENTRAL COMMITTEE OF THE TUBER- CULOSIS ASSOCIATION OF INDIA

The Minister of Health (Dr. S.
 Chandrasekhar): I beg to move:

"That in pursuance of clause
 3(vii) of the Rules and Regu-
 lations of the Tuberculosis Asso-
 ciation of India, the members of
 Lok Sabha do proceed to elect, in
 such manner as the Speaker may
 direct, two members from among
 themselves to serve as members
 of the Central Committee of the
 Tuberculosis Association of India."